## CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

#### O.A. No. 62/1456/2021



This the 24<sup>th</sup> day of September, 2021

# HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

- 1. Azad Ahmad Shora Age 64 years S/o Sh. Gh. Nabi Shora R/o New Colony, Mugal Mohalla, Chattabi, Srinagar, Pin code-190010. (R.No.1877).
- 2. Shakeel Ahmad Wani Age 64 years S/o Ghulam Hassan Wani R/o Madh Bagh, Nowshehra, Tehsil Idgah Pin code-190011. (R.No.1836).
- 3. Javid Ahmad Khan Age 65 years S/o Yaar Mohammad Khan R/o S.K.Colony, Anantnag Pin code-192101. (R.No.2409).

(Advocate:- Mr.Arif Javid)		Applicants
	Versus	

- 1. UT of Jammu & Kashmir through Commission/Secretary to Govt. Department of Food, Civil Supplies and Consumer Affairs, Civil Secretariat, Srinagar/Jammu-190001.
- 2. Director, Department of Food, Civil Supplies and Consumer Affairs, Srinagar-190001.
- 3. J&K Public Service Commission through its Secretary, Solina, Srinagar-190001.

.....Respondents.

(Advocate: Mr.Rajesh Thapa, DAG)

### ORDER [ORAL]

### (Delivered by Hon'ble Mr. Anand Mathur, Member-A)

At the outset, learned counsel for the applicants submits that the applicants would be satisfied, if a direction is issued to the respondents to treat this O.A. as representation preferred by the applicants and take a decision on the same by passing a reasoned and speaking order within a limited time frame.

- 2. We have heard Mr.Arif Ahmad, learned counsel for the applicants and Mr. Rajesh Thapa, learned D.A.G. for the respondents and perused the records.
- 3. Looking to the limited prayer made by the learned counsel for the applicants, we dispose of the O.A. with direction to the respondents to treat this O.A. as representation preferred by the applicants and take a decision on the same by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order. While disposing of the OA, the respondents should also see that the claim of the applicants is not barred by period of limitation.
- 4. It is made clear that we have not entered into the merits of the case.
- 5. No order as to costs.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

/kdr/

